

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00044 of 2016  
Cuttack, this the 2<sup>nd</sup> day of February, 2016

**CORAM  
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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1. Jitendra Kumar Das,  
aged about 30 years,  
S/o Sachida Nanda Das,  
At – Jahanpur, PO- Mandasani, PS- Jagatsinghpur,  
Dist. – Jagatsinghpur, Odisha.
  
2. Sanjit Kumar Mohapatra,  
aged about 30 years,  
S/o Subodha Kumar Mohapatra,  
At/ PO- Kulashree, PS- Niali,  
Dist. – Cuttack, Odisha.
  
3. Ishwar Chandra Panigrahi,  
aged about 30 years,  
S/o Jogendra Panigrahi,  
At - Fulara, PO- Praharajpur, Ps- Kishan Nagar,  
Dist. – Cuttack, Odisha.
  
4. Ramesh Chandra Behera,  
aged about 34 years,  
S/o Prema Nanda Behera,  
At - Nanpur, PO- Gadama, Ps- Kishan Nagar,  
Dist. – Cuttack, Odisha.
  
5. Srabana Kumar Das,  
aged about 36 years,  
S/o Late Harekrushna Das,  
At - Bhadimul, PO- C.R.R.I, Ps- Chauliaganj,  
Dist. – Cuttack, Odisha.

...Applicant

(Advocates: M/s. S.K.Mohapatra, D. Nayak, S.S.Mohapatra )

**VERSUS**

Union of India Represented through its

1. Secretary to Govt. of India,  
Department of Agriculture,  
Krishi Bhawan, New Delhi.

*[Signature]*

2. Indian Council of Agriculture & Research,  
Represented through its Director General,  
Krishi Bhawan, New Delhi.
3. The Director,  
National Rice Research Institute,  
At/PO- CRRI, Dist. Cuttack.

... Respondents

{Advocate: Mr. S.Behera (For R-1) and Mr. S.B.Jena (For R-2 & 3)}

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### **O R D E R (ORAL)**

#### **A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. S.K.Mohapatra, Ld. Counsel for the Applicants, Mr. S.Behera, Ld. Sr. Central Govt. Panel Counsel appearing for Respondent No.1, and Mr. S.B.Jena, Ld. Counsel appearing for Respondent Nos. 2 and 3.

2. After hearing in extenso, we asked Mr. Mohapatra, Ld. Counsel for the applicants, regarding the departmental remedies availed of by the applicants. He submitted that though the applicants have ventilated their grievances by way of representation but the same has not been annexed.

3. On the other hand, Mr. Jena, Ld. Counsel appearing for Respondent Nos. 2 and 3 relying on the provision enumerated under Section 20 of the CAT Act and Rules strongly objected <sup>to</sup> ~~the~~ maintainability of the O.A. and submitted that unless the applicants ventilate their grievances and exhaust departmental remedy, they are stopped from approaching this Tribunal.

4. We are in agreement with the submission of Mr. Jena. However, on the prayer made by Mr. Mohapatra, we allow this O.A. to be disposed of as withdrawn with liberty to the applicants to ventilate their grievances by making individual representations to Respondents No.3 with copy to Respondent No.2 within a period of 2 days and, if such representations are preferred individually



within two days then Respondent Nos. 2 and 3 are directed to consider the same within a further period of two weeks.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. Copies of this order be made over to Mr. Behera and Mr. Jena subject to filing of their powers.

(R.C.MISRA)  
MEMBER(Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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